

dominated with the help of water crafts/speed boats/floating Border Out Posts of Border Security Force Water Wing.

- (ii) Erection of Border Fencing on the International Border.
- (iii) Flood lighting of the border to enhance the observation during night hours.
- (iv) Introduction of modern and Hi-Tech surveillance equipment such as Long Range Reconnaissance & Observation System (LORROS), Battle Field Surveillance Radars (BFSR), Handheld Thermal Imagers (HHTI), Night Vision Devices/Goggles (NVDs/NVGs) etc.
- (v) Up-gradation of intelligence network and coordination with sister agencies.
- (vi) Conduct of special operations along the Border.
- (vii) Frequent visit to Border by Unit Commander and other senior officers to supervise effective domination of the Border.

Besides above, Government have sanctioned 16 additional Battalions to augment Border Out Posts in riverine/hilly/vulnerable segment on Indc-Bangladesh Border. Further Government has sanctioned additional 383 Border Out Posts on Indo-Bangladesh Border to reduce inter-BOP distance for effective domination of the border.

Crop loss due to untimely rains in A.P.

408. SHRI M.V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of his Ministry that due to untimely rains between 15 and 22 April, 2011, more than 1.35 lakh hectares of crop has been lost in Andhra Pradesh;

(b) the details of the proposal sent by the Government of Andhra Pradesh for financial and other assistance from the Centre; and

(c) the action taken on the above request so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No Sir.

(b) to (c) Does not arise.

Prisoners in jails

†409. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

(a) the total number of prisoners detained in the central, district and sub-jails of the country;

(b) the total capacity of the central, district and sub-jails of the country in terms of keeping the detained prisoners therein;

(c) the number and the percentage of those prisoners, out of the total prisoners detained in the above mentioned jails, who have been awarded punishment and who are under trial; and

(d) the future policy to lessen the pressure of prisoners in the jails keeping in view the increasing number of prisoners in the jails of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (c) As per data compiled by the National Crime Record Bureau (NCRB) at the end of 2009, out of total capacity of 291833 prisoners in the central, district and sub-jails in the country, 365880 prisoners are detained in these jails. The population of convict prisoners in central, district and sub-jails is 118883 which are about 32.49% of the total prisoners detained in these jails and the population of under-trials in central, district and sub-jails is 244282 which are about 66.76% of the total prisoners detained in these jails.

(d) 'Prison' is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, prison administration is primarily the responsibility of the State Governments. However, in order to reduce overcrowding and improving the condition of prisons and prisoners and also to ensure certain basic minimum standards for keeping the prisoners in a healthy and hygienic conditions, the Central Government had initiated a scheme for modernization of prisons in the year 2002-03 with a total outlay of Rs. 1800 crore in 27 States (excluding Arunachal Pradesh) on a sharing basis of 75:25 between the Central and State Governments respectively. The scheme covered construction of additional prisons, repair and renovation of existing prisons and construction of additional barracks, improvement in sanitation and water supply and construction of living accommodation for prison staff. The scheme has since closed on 31.03.2009.

The Thirteenth Finance Commission has also recommended Rs. 609 crore for the upgradation of prisons in eight States viz., Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Kerala, Maharashtra, Mizoram, Orissa and Tripura.

Sanctioned and vacant posts of police personnel

†410. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.